

the Corporations(s). As regards the issue of seismic zone, it is mandatory for the builder to submit structural stability/safety certificate along-with the application for sanction of the building plan. Buildings are to be constructed as per the specifications laid down for the seismic zone.

(c) to (e) The Developers had obtained environmental clearance from Ministry of Environment and Forests, Government of India on 16.05.2007 for the Group Housing Project at Azadpur. For the Project at Katputli Colony, the Project Developers have already applied for environmental clearance on 04.04.2011.

(f) Sanctioned building plan and occupancy certificate is issued only when the building meets the environment and safety norms.

(g) As and when any violation of Building Bye Laws, 1983, provisions of Master Plan of Delhi-2021 and other related guidelines is noticed, action is initiated by the local bodies as per provisions of law.

#### **Funds sharing in JNNURM**

3083. DR. VIJAY MALLYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the present status of the starting up of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in the country;

(b) what kind of pattern would be initiated in sharing the funds of Centre, State and Urban Local Bodies (ULBs) in proposed phase-II;

(c) whether Ministry is having any proposal to urbanise the cities in the name of 'smart cities'; and

(d) if so, how many cities would be taken from Karnataka State?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) The contours of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) Phase-II have not been finalized.

(c) No, Sir.

(d) Does not arise.

#### **Water supply projects of Odisha under UIDSSMT**

3084. SHRI DILIP KUMAR TIRKEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Ministry has not considered 12 sanctioned water supply projects of Odisha under UIDSSMT, because of shortage of fund; and

(b) since 70 per cent of Utilization Certificates (UCs) have already been submitted against the 1st installment of ACA (Additional Central Assistance), whether Ministry is considering early release of 2nd installment of ACA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Eleven (11) nos of water supply projects recommended by State Level Sanctioning Committee (SLSC), Odisha could not be considered due to shortage of Mission allocation under UIDSSMT.

(b) Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) is a reform-linked scheme, as per Scheme guidelines, release of 2nd installment of Additional Central Assistance (ACA) is dependent upon furnishing of Utilization Certificate of earlier release funds to the extent of 70% and completion of urban sector reforms by the State and ULBs. However, considering the difficulties being faced by the smaller Urban Local Bodies (ULBs) of the country in completing the prescribed urban sector reforms, Cabinet Committee on Infrastructure (CCI) on 31.05.2012 has approved relaxation of reform conditionalities under UIDSSMT for release of second instalments in the following manner:

- (i) To de-link the reforms implementation with release of funds for the second instalment in the ongoing projects in the States of North-Eastern Region and State of Jammu and Kashmir.
- (ii) The second instalment for the on-going projects sanctioned under UIDSSMT may be released to those Urban Local Bodies (ULBs) that have completed four out of the six mandatory ULB level reforms, including two reforms relating to property tax to the extent of 60% coverage of properties and 70% collection efficiency and in respect of reforms on recovery of O & M cost through user charges to the extent of 70% are achieved.
- (iii) Those ULBs which are not able to achieve the relaxed standards, works of the on-going projects may be carried out with the funds available with them. This would be reimbursed if reforms to the extent of (ii) above are achieved by March, 2014.

Since ULBs of Odisha have not even achieved the relaxed standards of urban sector reforms, the request of the Government of Odisha could not be acceded for

release of 2nd installment. Accordingly, as per CCI decision dated 31.05.2012 Government of Odisha has been advised to complete their projects from their own resources and claim the reimbursement of 2nd installment of ACA after achieving the reforms by 31st March, 2014.

**Setting up of a Committee to fix the Metro fare**

3085. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Metro Rail Corporation (DMRC) is planning to set up a Fare Fixation Committee to look into the matter of minimum fare fixation;

(b) if so, the details thereof; and

(c) by which date the new fares will come into force?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Delhi Metro Rail Corporation Ltd. (DMRC) has requested the Government of India to set up 4th Fare Fixation Committee for recommending for Delhi Metro network.

(c) Since the Committee has not been constituted so far, no firm date can be given.

**Kelkar panel recommendation for selling of assets**

3086. SHRI D.P. TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Kelkar Panel has submitted its recommendation for sale or lease of surplus land of Government;

(b) if so, the details thereof; and

(c) what are the hurdles Government has to face for selling of these non-performing assets?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (c) As informed by the Ministry of Finance, Kelkar Committee has not specifically made any recommendation on sale of surplus land.